

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4066 of 2020**

Pardeshi Mahali

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner

: Mr. Ashish Kumar, Advocate

For the State

: Mr. Bishambhar Shastri, A.P.P.

02/29.07.2020 Heard Mr. Ashish Kumar, learned counsel for the petitioner and Mr. Bishambhar Shastri, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Chandil P.S. Case No. 31/2020.

The informant was waylaid by the miscreants and purse, mobile, motorcycle etc., were looted. Subsequently the motorcycle and mobile were recovered on the confession of the petitioner and other co-accused persons.

The petitioner appears to be in custody since 29.02.2020

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Seraikella in connection with Chandil P.S. Case No. 31/2020.

(R. Mukhopadhyay, J.)

Alok/-